

ITEM NO.67

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15444/2013

(From the judgement and order dated 04/02/2013 in CMWP No.65581/2012 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

RAJENDRA SINGH & ORS.

Petitioner(s)

VERSUS

ROMAN CATHOLIC DIOCESE OF AGRA LTD.& ANR

Respondent(s)

(With prayer for interim relief and office report)

Date: 26/08/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

For Petitioner(s)

Mr. Amrendra Sharan, Sr. Adv.

Mr. Manoj Kumar, Adv.

For Mr. Vivek Singh, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

It appears that the usual mode of service was treated to be
sufficient by way of presumptive service as neither the A.D. card
nor the registered cover was received unserved.

The petitioner has effected service on the respondent by
way of dasti summons; in spite of this the respondents have not
appeared. We deem it just and appropriate to direct that the
notice be served on the respondents through Civil Judge, Senior
Division, Agra where the matter is pending.

Let this matter be put up after service is complete.

|(Neetu Khajuria)

|(S.S.R. Krishna)

|
|Sr.P.A.

|Court Master

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